

(2)

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.487/2008 in O.A.No.2611/2003

Tuesday, this the 27th day of January 2009

**Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Dr. Veena Chhotray, Member (A)**

Shri Guru Dutt
S/o late Shri Ram Saran
(By Advocate: Smt. Meenu Mainee)

..Applicant

Versus

1. Shri Sri Prakash
General Manager, Northern Railway
Baroda House, New Delhi
2. Shri A. Haque
Chief Commercial Manager (IT)
Northern Railway
Reservation Office, I.R.C.A. Building
State Entry Road, New Delhi
3. Shri P.K. Jain
Senior Commercial Manager - DB
Northern Railway, Reservation Office
I.R.C.A. Building
State Entry Road, New Delhi

..Respondents

(By Advocate: Shri Vikas Dutta)

O R D E R (ORAL)

Shri Shanker Raju:

In the light of withdrawal of the punishment order by an order passed by the respondents on 16.1.2009 (copy placed on record), consequences are to be worked out and operated within a period of one month from today.

2. With this, CP stands closed and notices are discharged. No costs.

veena chhotray
(Dr. Veena Chhotray)
Member (A)

S. Raju
(Shanker Raju)
Member (J)

/sunil/